

घाज मैंने यह फैसला किया है कि जो किसी की मर्जी हो वह कह ले। जिन्होंने मुझे नोटिस दिया है, उस पर घाज मैंने कोई हूब नहीं रखी है लेकिन मैं यह है कि मेहरबानी करके घाज के बाद चले जाइये। . . .

श्री अटल बिहारी वाजपेयी (गवालियर) :
घाज का क्या मतलब है ?

अध्यक्ष महोदय : चूंकि घाज लास्ट डे है, इस लिए जितने नोटिस आये थे, मैंने सब कर दिये हैं—इस अर्थ पर कि यह लास्ट डे है।

श्री एल० एच० बनर्जी (कानपुर) :
अध्यक्ष महोदय, घाज हमारी इच्छा है . . . घाज विदेश चले जाते हैं, लेकिन हम तो देश में रहते हैं।

अध्यक्ष महोदय : अगर मैं विदेश से भी कहीं बाहर चला जाऊं तो बड़ा खुश होऊंगा।

श्री अटल बिहारी वाजपेयी : यह घाज क्या कह रहे हैं ?

अध्यक्ष महोदय : मैं सचमुच घाज से अर्ज करता हूँ—इस समय में अती टेंशन रही है—राजाना इतनी टेंशन न रखा करे ;

श्री अटल बिहारी वाजपेयी : हम घाज की लम्बी उम्र की प्रायना करते हैं, घाज ऐसा न कहे।

SHRI PILOO MODI (Godhra): Do I take it that you want to become an astronaut?

MR. SPEAKER: With you, it will be very difficult to lift up any aircraft!

SHRI PILOO MODY: I will communicate with you.

श्री एल० एच० बनर्जी : अध्यक्ष महोदय, अभी घाज की साल गिराई हुई है। हम चाहते हैं कि घाज की उम्र प्रतीति लम्बी हो, जिसका अर्थ है कि घाज का कब्रगाह हीना है।

अध्यक्ष महोदय : मैं घाज बहुत खुश हूँ—यह दिन जाने का है। इस लिये घाज मेहरबानी करके दो-दो मिनट लीजिये। लेकिन जितका नाम नहीं आया है, वे मेहरबानी करके न उठें। मैं सब की बारी-बारी से बुनाता जाऊंगा।

श्री भवु लिंगम (बाका) : पहले कर्ष-सूचि में जो प्रश्न हैं उ-ह समाप्त किया जाये।

अध्यक्ष महोदय : मैं उस को ही पहले लेने लगा हूँ।

श्री लक्ष्मण गुः : मैं एडजर्नमेन्ट मोशन की बात घाज में कही है।

अध्यक्ष महोदय : एडजर्नमेन्ट कोई नहीं आयेगा।

SHRI SAMAR GUHA: Would you kindly allow me to read the adjournment motion?

MR. SPEAKER: I have not allowed any adjournment motion.

Order, please. No Adjournment Motions

SHRI K S CHAVDA (Patan). I have also given notice of an Adjournment Motion. (Interruptions)

SHRI S. M. BANERJEE Sir, there has been a slash in the quantity of wheat ration distributed in Uttar Pradesh. I want to know from the Minister concerned . . . (Interruptions)

MR. SPEAKER: Order, please.

Now, the statements may be laid on the Table of the House.

12.16 hrs.

STATEMENT RE, GRANT OF ADDITIONAL DEARNESS ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): Sir,

[Shri Yashwantrao Chavan]

to lay a statement on the Table of the House.

Statement

On the basis of the recommendations of the Third Pay Commission, Central Government employees were sanctioned three instalments of interim relief, the last being effective from the 1st August, 1972.

2. The Pay Commission in their final report have *inter alia* recommended that the dearness allowance should be granted in the context of the revised pay structure, recommended by them, which is related to the 12-monthly index average of the All-India Working Class Consumer Price Index (base 1960 = 100) for the period ending October, 1972 which then stood at 200 points. The Commission have recommended the grant of dearness allowance for every 8 points increase in the 12-monthly average of the All-India Working Class Consumer Price Index (base 1960 = 100) and not with reference to the Wholesale Price Index of commodities. Accordingly, dearness allowance in terms of these recommendations became admissible when the average reached 208 on the 30th April, 1973.

3. Pending examination of the recommendations of the Third Pay Commission relating to dearness allowance formula, additional dearness allowance has been sanctioned provisionally to employees drawing pay upto Rs. 375 per month, with effect from the 1st May, 1973, apart from the interim relief sanctioned earlier. A further instalment of dearness allowance in terms of the Third Pay Commission's recommendations can fall due when the 12-monthly average of the All-India Working Class Index (base 1960 = 100) reaches 216.

The latest available average index figure is for the month ending June 1973, which stands at 214.16. The 12-monthly average index for the month of July, 1973 is expected to become available sometime during the latter half of this month when the position can be reviewed.

12.17 hrs.

STATEMENT RE. INCIDENTS NEAR SHARDHANAND COLLEGE

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay a statement on the Table of the House.

STATEMENT

According to the information received from the Delhi Administration, on the 23rd August, 1973 at 9 a.m., the students of the Shradhanand College, Alipur stopped a D.T.C. bus in front of the college and deflated its tyres. The bus was placed in an oblique position on the G.T. road bringing the entire traffic to a halt. Some of the students are reported to have indulged in stone pelting. Due warning asking them to refrain from acts of violence was given. However, it proved ineffective. The use of tear-gas was ordered when an attempt was made to set the D.T.C. bus ablaze. A constable of P.S. Alipur was also reportedly attacked by some students and taken inside the college compound from where the stones were being hurled. The police was then ordered to enter the college compound. The situation was brought under control in the afternoon following discussions with the Principal and the students of the college.

The Delhi Administration have also ordered a magisterial inquiry into the incident of the 22nd August in which a student of the Shradhanand College was alleged to have been assaulted by some D.T.C. conductors. Efforts are also continuously made to redress the grievances of the student community in regard to transport arrangements.

12.17½ hrs.

CORRECTION OF ANSWER TO S.Q. NO. 724 RE. INCREASE IN NUMBER OF T.B. CASES

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADKAR): I beg to lay a statement on